

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 567 of 1996

Tuesday, this the 21st day of May, 1996

CORAM:

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. K. Pothan
S/o Choyi,
Chief Travelling Ticket Inspector,
Grade I/Division Palghat
Residing at: House No.5,
Swamy's Lane, Kallekulangara Post,
Palghat. .. Applicant

By Advocate Mr. T.C. Govindaswamy

Versus

1. The Divisional Railway Manager,
Southern Railway,
Palghat Division, Palghat.

2. Senior Divisional Commercial Manager,
Southern Railway,
Palghat Division, Palghat.

3. Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat.

4. K. Velayudhan,
Chief Travelling Ticket Inspector/General,
Cannanore Railway Station, Cannanore. .. Respondents

By Advocate Mrs. Sumathi Dandapani

The application having been heard on 21st May, 1996, the Tribunal on the same day delivered the following:

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER:

Applicant who is a Chief Travelling Ticket Inspector, is aggrieved by the transfer order A-1 by which he has been transferred from Palghat to Cannanore. According to him, he is the seniormost in the Ticket Checking Cadre and as such he has to be continued in the Headquarters Division, and by posting him at Cannanore he would have to work under a colleague who is junior to him.

2. Learned Counsel for respondents submitted that the transfer order A-1 is part of a general transfer order involving several others in the same grade, that the applicant has been working in Palghat for more than 11 years, and therefore the transfer order issued to him is in administrative interest.

3. After some arguments by both sides, learned Counsel for applicant submitted that he may be given an opportunity to represent against the transfer to first respondent. He may do so within two weeks from today. If such a representation is made, it shall be considered by the first respondent and appropriate orders passed thereon within fifteen days of its receipt. Till such disposal of the representation status quo as regards the applicant as on today may be maintained and thereafter applicant will be governed by the decision taken by first respondent on the representation.

4. Original Application is disposed of as aforesaid. Parties will suffer their costs.

Dated the 21st May, 1996


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

ak/21.5

List of Annexure

Annexure A1: A true/~~extract~~ copy of the office order No.3/ TC 12/96 dated 13.5.96 issued by the third respondent.